Gender sensitive text books

2078. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has decided to set up a panel to make school text books gender sensitive:
 - (b) if so, the details thereof along with its composition and terms of reference;
 - the time by which the panel is likely to submit its recommendations; and
- the steps taken by Government to include a chapter in the school text books on gender and body sensitization?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Powers of civil court for National Commission for women

- 2079. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether Government has decided to grant powers of a civil court to the National Commission for Women, if so, the details thereof; and
- (b) the time by which a legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Under Section 10(4) of National Commission for Women Act, 1990, the National Commission for Women has all the powers of a civil court trying a suit while investigating or examining all matters relating to the safeguards provided for women under the Constitution and other laws and while looking into complaints and take suo moto notice of matters relating to deprivation of women's rights and in particular in respect of the following matters, namely:-

- (i) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (ii) requiring the discovery and production of any document;
- (iii) receiving evidence on affidavits;
- (iv) requisitioning any public record or copy thereof from any court or office;
- (v) issuing commissions for the examination of witnesses and documents; and
- (vi) any other matter which may be prescribed.